

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 403/MP/2024

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited.

Petitioner : Powergrid Bhuj Transmission Limited (PBTL)

Respondent : Netra Wind Private Limited and Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Pallavi Saigal, Advocate, PBTL
Ms. Rimali Batra, Advocate, MSEDCL
Shri Abhishek Lalwani, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested a pass over when the matter was called out. However, due to the unavailability of the arguing counsel for the Petitioner, the matter could not be taken up for arguments at the end of the board and was accordingly adjourned.

2. The learned counsel for Respondent No.7/MSEDCL, however, submitted that by the Record of Proceedings dated 16.1.2025, the Petitioner had been directed to furnish certain additional details/information, and it appears that the Petitioner has yet to file such details/information. In response, the learned counsel for the Petitioner submitted that the Petitioner will file an additional affidavit furnishing the details/information as called for.

3. Considering the above, the Commission directed the Petitioner to furnish the details/information, as sought *vide* Record of Proceedings dated 16.1.2025, on an affidavit within four weeks.

4. The Petition will be listed for hearing on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

